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In pursuance of the recommendations made by the Public Accounts Committee in paragraph 120 of their 110th Report, it has been decided to appoint a high level Committee to review the working of the Employees Provident Fund Organisation with special reference to the problem of mounting arrears of provident fund contributions. The Committee will also go into the adequacies of the existing regulatory and penal provisions of the Employees Provident Fund and Miscellaneous Provisions Act and the Schemes framed thereunder and to suggest amendments considered necessary. The composition of the Committee shall be as follows:

Chairman: Shri G. Hamanujam.

Members

1. Shri M. Ghose.
 2. Kumari Kusam Lata Mittal,
Additional Secretary,
Economic Affairs, New Delhi.
 3. Shri O V. Kuruvilla,
Chairman, Central Board of
Direct Taxes,
New Delhi.
 4. Shri R. K. A Subramanya,
Additional Secretary,
Ministry of Labour,
New Delhi.
 5. Shri G. V. Ramakrishna,
Additional Secretary,
Ministry of Industry,
New Delhi.
2. The Committee shall also have a Member-Secretary who will be nominated separately.

3. The Committee is required to submit its report within 6 months.

4. It has been tentatively decided to hold the first meeting of the Committee in Shram Shakti Bhavan on the 14th April at 11 A.M.

Sd/- (R. K. A. Subramanya)
Additional Secretary.

Strike by Employees of EPF Organisation

4559. SHRI VIJAY KUMAR YADAV: Will the Minister of LABOUR be pleased to state:

(a) whether the employees of the Employees' Provident Fund Organisation had been on strike from June 18th to June 20th, 1980 to express their resentment on the delay in implementation of the unanimous recommendation of the Pay Committee; and

(b) if so, the details thereof and Government reactions thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) Yes. The strike was observed in some regional offices on 18-6-80, but thereafter on appeal made by the Labour Minister, the strike was called off on 18-6-1980 itself. However, the strike continued in certain regional/sub-regional offices on 18-6-1980 and 19-6-1980.

(b) The interim recommendations of the Pay Committee have been received by Government. Decisions have been taken on recommendations relating to washing allowance, house rent allowance and encashment of leave. Decisions on other recommendations are also likely to be finalized soon.

NOTE:—Shri R. Ramakrishna Joint Secretary, Ministry of Commerce (Department of Textiles) has also been appointed as a Member of the high level Committee vide subsequent order of even number dated the 24th June, 1980.

News item, captioned "P. M. urged to support Tibet's cause"

4560. SHRI MOHD. ASAR AHMAD: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether his attention has been drawn to a news-item appearing in the *Hindustan Times* dated 17th June, 1980 under the caption "P. M. urged to support Tibet's cause";

(b) whether any letter or memorandum has been received by Government on 16th June, 1980 from Tibetan National Voluntary Defence Force or any other Organisation;

(c) if so, what are its contents; and

(d) if so, what is the reaction of Government in this respect?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b). Yes Sir.

(c) and (d). The contents of this memorandum have been summarised in the *Hindustan Times* report referred to in the question. It has been the consistent policy of the Government of India that Tibet is an integral part of the People's Republic of China. Government of India have no intention of interfering in the internal affairs of any other country.

Completion of Nuclear Fuel Treatment Plant by Pakistan

4561. SHRIMATI PRAMILA DANDAVATE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have taken note of the reported completion of the construction of the Nuclear Fuel Treatment Plant by Pakistan;

(b) whether Government were aware of sending by French firms/companies Planes and other materials needed to complete the Project;

(c) whether Government have ask-

ed the Indian Embassy in Paris to watch over these developments; and

(d) if not; reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b). Government have seen press reports to the effect that a nuclear fuel reprocessing plant is being assembled at the Chashma Nuclear Complex near Lahore and that some European companies are continuing to supply parts and equipment needed for the plant.

(c) Yes, Sir.

(d) Does not arise:

Principals of Railway Higher Secondary Schools

4562. SHRI SUDHIR KUMAR GIRI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the services of the Principals of the Railway Higher Secondary Schools are transferable;

(b) if so, whether it is a fact that the Principal of the South Eastern Railway Boys' Higher Secondary School at Kharagpur, Midnapore, West Bengal has been allowed to stay in the same school for about 16 years;

(c) whether the said Principal compelled the students belonging to both the Railway employees and the non-Railway parents to pay tuition fees for the months of January to March, 1980 in violation of the directives of the Government of West Bengal and the Chief Personnel Officer, South Eastern Railway; and

(d) whether it is a fact that the money collected by him by selling T.B. Seals to about 1900 regular and 600 Madhyamik and Higher Secondary students is not wholly deposited with the authorities concerned?